

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) No. 12137/2021

(Arising out of impugned final judgment and order dated 05-01-2021 in WP No. 1984/2020 passed by the High Court of Judicature at Bombay at Nagpur)

MUNICIPAL COUNCIL GONDIA

Petitioner(s)

VERSUS

DIVI WORKS AND SUPPLIERS HUF & ORS.

Respondent(s)

(IA No. 94389/2021 - EXEMPTION FROM FILING AFFIDAVIT
IA No. 94387/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT
IA No. 94388/2021 - EXEMPTION FROM FILING O.T.)

Date : 21-02-2022 These matters were called on for hearing today.
CORAM :

HON'BLE MR. JUSTICE M.R. SHAH
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s) Mr. Mohit P. Khajanchi, Adv
Mr. Mahesh Dhatrak, Adv
Mr. C. George Thomas, Adv
Mr. Gaurav Agrawal, AOR

For Respondent(s) Mr. R. L. Khapre, Sr. Adv.
Ms. Anagha S. Desai, AOR

Mr. Rahul Chitnis, Adv.
Mr. Sachin Patil, AOR.
Mr Aaditya A. Pande, Adv.
Mr. Geo Joseph, Adv.
Ms. Shwetal Shepal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

We have heard Mr. Gaurav Agrawal, learned counsel appearing on behalf of the the petitioner and Mr. R. L. Khapre, learned senior counsel appearing on behalf of the respondents.

Leave granted.

Arguments concluded.

Judgment reserved.

(NEETU SACHDEVA)
COURT MASTER (SH)

(NISHA TRIPATHI)
BRANCH OFFICER